

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 267/MP/2017  
Alongwith I.A. No. 2/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Part.7, Clause.4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 in regard to difficulties faced in implementation of the Detailed Operating Procedure for taking unit(s) under Reserve Shutdown and Mechanism for Compensation for Degradation of Heat Rate, Auxiliary Energy Consumption and Secondary Fuel Consumption due to Part Load Operation and Multiple start/stop of units dated 05.05.2017 notified by this Hon'ble Commission pursuant to the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016.

Date of hearing : 30.1.2018

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : TANGEDCO

Respondents : NLC India Limited (NLCIL) and Others

Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* to revisit the payment of compensation mechanism envisaged in the order dated 5.5.2017 under the Regulation 54 "Power to Relax" and Regulation 55 "Power to Remove Difficulty" to the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. Learned counsel further submitted that the Petitioner is facing practical difficulties due to the implementation of the Detailed Operating Procedure dated 5.5.2017 wherein the Commission has approved the mechanism for compensation for degradation of Heat Rate, Auxiliary consumption and Secondary fuel consumption due to part load operation and multiple start/ stop operation of the units w.e.f. 15.5.2017.

2. Learned counsel for the Petitioner submitted that the Petitioner has also filed an Interlocutory Application for seeking interim stay of the operation of the Detailed Operating Procedure notified by the Commission on 5.5.2017 till the disposal of the Petition.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents on the Petition and I.A.

4. The Commission directed the Petitioner to serve the copy of the Petition and I.A. on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 20.2.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 13.3.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 22.3.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**